

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5406-JK (LD) of 2026

DATED:- 23 - 04 - 2026

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

No:-LAW-OIC/4/2026

Dated:- 23- 04 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/ Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No:- 5406-JK(LD) of 2026 dated 23.04.2026.

Sr. No.	Titled	OIC
1	OA No. 241/2026 titled Sanjay Koul Versus Union Territory of J&K and others.	Sh. Mohib Ali Bukhari, Under Secretary
2	WP(C) No. 468/2026 titled Ch. Aman Ullah Vs. UT of J&K and others	Mr. Mohd Javid, Executive Engineer, Public Works (R&B) Division Mendhar
3	Arbitration Matter titled Hindustan Construction Company v/s State of J&K	Er. Noor Ali, Chief Engineer, R&B South Kashmir

Per signature

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